

## HARYANA VIDHAN SABHA

### VII SESSION

#### **BULLETIN NO. 1**

**Friday, the 24<sup>th</sup> August, 2012**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 24<sup>th</sup> August, 2012 from 2.00 P.M to 5.50 P.M.).

#### **I. RAISING THE ISSUE OF WEARING SCARVES WITH PARTY NAME AND PARTY SYMBOL**

As soon as the House assembled, the Parliamentary Affairs Minister pointed out that as per parliamentary conventions, no legislator can come inside the House wearing scarves with party name and symbol or black badges but the Members of the Indian National Lok Dal were wearing scarves with the party name and symbol i.e. spectacles as well as black badges. He requested the Hon'ble Speaker to give his ruling in this matter and direct these Members not to wear scarves and black badges. He also quoted the Rule 120 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and the contents of book 'Kaul & Shakhdar' which prohibits the legislators from wearing party symbols or emblems inside the House.

Shri Om Parkash Chautala and Shri Sher Singh Barshami, Members from the Indian National Lok Dal insisted that this must be incorporated in the Assembly Rules as at present there is no such provision in the Rules.

After hearing both the sides, the Speaker quoted the Rule 120 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and informed the House that Speaker can make a Rule and on account of this he gave his ruling that no Member can come inside the House wearing scarves with party name and symbol or black badges but the Members did not pay any heed to the request of Hon'ble Speaker. The Speaker repeatedly asked the members of Indian National Lok Dal to remove their scarves and black badges.

#### **II. WALK OUT**

All the Members from Indian National Lok Dal and a Member from the Shiromani Akali Dal present in the House staged a walk out as a protest against the ruling given by Hon'ble Speaker to remove their party name and symbol scarves as also black badges.

#### **III. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Vilasrao Deshmukh, Union Minister.
2. Shri Lachhman Dass Arora, Former Minister of Haryana.
3. Shri Ram Bhajan Aggarwal, former Minister of State, Haryana.
4. Shri Tek Chand Nain, former Minister of State, Haryana.
5. Rustam-e-Zaman Dara Singh, former Member of Parliament.

6. Shri Rajesh Khanna, former Member of Parliament and a noted Film Actor.
7. Shri Hamid Hussain, former member of Haryana Legislative Assembly.
8. Freedom Fighters of Haryana.
9. Martyrs of Haryana.
10. Road and Train Tragedy.
11. Others.

Shri Om Prakash Chautala, a member from the Indian National Lok Dal spoke for 9 minutes. He made a suggestion and agreed to that, the names of 4 children who drowned in Tikkar Taal Lake in Morni, District Panchkula and the names of 4 children of Kharak Khurd village, District Bhiwani were added in the above-said list.

Shri Anil Vij, a member from the Bharatiya Janata Party spoke for 2 minutes.

Smt. Renuka Bishnoi, a member from the Haryana Janhit Congress(B.L.) spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 5 minutes.

The name of Shri Parvinder Pal S/o Shri Vijay Pal, Brother-in-law of Rao Dan Singh, Chief Parliamentary Secretary, Haryana was also added in the above-said list.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

#### **IV. RAISING THE MATTER OF ADJOURNMENT MOTION**

As soon as the question hour was to start, Shri Om Parkash Chautala, a member of the Indian National Lok Dal stood up at his seat and urged the Speaker to suspend the question hour and take up his party Member's adjournment motion regarding unwarranted and criminal activities of Shri Gopal Goyal Kanda, M.L.A. (Ex Minister of State for Home). He demanded discussion on this issue. The Speaker requested him to take his seat and assured him to allow raising such matter after the question hour.

#### **V. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	1	3	---	---

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 29

## **VI. ADJOURNMENT OF THE SITTING**

On being called by the Speaker to ask his question, Shri Ram Pal Majra, a member from the Indian National Lok Dal started reading out Geetika's suicide note and insisted a discussion on his adjournment motion regarding unwarranted and criminal activities of Shri Gopal Goyal Kanda, M.L.A. (Ex Minister of State for Home) without the permission of the chair and disrupted the proceedings of the House. The Speaker made repeated requests to him to take his seat but he did not pay any heed to the requests made by the Speaker and continued speaking without his permission whereupon the Speaker warned him repeatedly. Shri Ram Pal Majra and other members of his party even came to the well of the House and started raising slogans and created a ruckus in the House. The Speaker requested the members to resume their seats but the members did not resume their seats and continued speaking without the permission of the Speaker. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 3.05 P.M. for 15 minutes.

### **The House then adjourned at 3.05 PM and re-assembled at 3.20 P.M.**

(i) When the House re-assembled, the Speaker called Smt. Kavita Jain to ask her question. In the meantime, the members of Indian National Lok Dal and Shiromani Akali Dal, again came to the well of the House and started raising slogans and created turmoil in the House. They again raised the issue of unwarranted and criminal activities of Shri Gopal Goyal Kanda, M.L.A. (Ex Minister of State for Home) and demanded the Speaker to allow the discussion on their adjournment motion. Some members of the Treasury Benches protested the attitude of the opposition. There were heated exchanges from both the sides. The Speaker requested the members to resume their seats as question hour was going on. The members did not resume their seats and continued speaking without the permission of the Speaker. In spite of having been asked by the Speaker time and again to go to their seats they did not do so. There was a uproar in the House.

On finding uproar in the House, the Speaker again adjourned the sitting of the House at 3.26 P.M. for 15 minutes.

### **The House then adjourned at 3.26 P.M. and re-assembled at 3.41 P.M.**

(ii) When the House re-assembled, the Speaker called Smt. Kavita Jain to ask her question but the members of Indian National Lok Dal and Shiromani Akali Dal again came to the well of the House and began raising slogans and created a ruckus in the House. Shri Om Parkash Chautala a member from the Indian National Lok Dal sought an assurance from the Speaker that the discussion on Shri Gopal Kanda episode would be allowed after the question hour but the Speaker asked him to take his seat. In the meantime, Shri Jaiveer Balmiki, Shri Naresh Sharma and some other members of the Treasury Benches also came to the well of the House protesting the behaviour of the

Members of the Indian National Lok Dal and Shiromani Akali Dal. There were heated exchanges from both the sides again. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker again adjourned the sitting of the House at 3.47 P.M. for 15 minutes.

**The House then adjourned at 3.47 P.M. and re-assembled at 4.02 P.M.**

(iii) When the House re-assembled, Shri Jaiveer Balmiki, Chief Parliamentary Secretary submitted a written complaint to the Speaker alleging that Shri Abhey Singh Chautala had abused him and passed caste related remarks and Shri Om Parkash Chautala had threatened him. The Parliamentary Affairs Minister said that a Dalit Member has levelled serious allegations of caste related remarks against him. So they must apologise for it. The Speaker asked Shri Abhey Singh Chautala to explain his position to the allegations levelled against him by Shri Jaiveer Balmiki. Shri Abhey Singh Chautala denied having made any such objectionable or caste related remarks. The Speaker observed that it is a serious matter and after hearing the views of both the sides, informed the House that he will constitute an inquiry and pass an order in this regard later on.

**VII. WALK OUT**

All the Members from Indian National Lok Dal and a Member from the Shiromani Akali Dal present in the House staged a walk out as a protest against the alleged allegations made by Shri Jaiveer Bakmiki, Chief Parliamentary Secretary.

**VIII. CALLING ATTENTION MOTION AND STATEMENT THEREON**

The Speaker admitted the Calling Attention Notice No. 6 regarding violence in Manesar Plant of Maruti Suzuki given notice of by Shri Anil Vij, M.L.A. The Speaker further informed the House that Shri Ajay Singh Chautala and 3 other M.L.As. had also given Short Duration Discussion Notice No.1 Under Rule 73-A on the similar subject so, these Members can also raise their supplementaries. The Speaker further informed that Shri Sampat Singh, M.L.A. had also given Calling Attention Notice No. 9 on the similar subject so he can also raise supplementary. He asked Shri Anil Vij, M.L.A. to read out his notice and the Minister concerned to make statement thereafter.

Shri Anil Vij, M.L.A. read out his notice.

The Industries Minister made the statement thereon.

**IX. NOTICES OF CALLING ATTENTION MOTIONS/ADJOURNMENT MOTION**

When enquired the Speaker informed-

- (i) That his Calling Attention motion given of by Shri Anil Vij, MLA regarding Apna Ghar Sex Scandal at Rohtak had been disallowed.
- (ii) That his Calling Attention motion given of by Shri Anil Vij, MLA regarding resentment against the acquisition of land in District Rewari had been disallowed.
- (iii) That his adjournment motion given of by Shri Anil Vij, MLA regarding former Haryana Minister Gopal Kanda, accused of abetting the suicide of former Air Hostess, Geetika Sharma, had been disallowed.

## **X. WALK OUT**

All the Members from Bhartiya Janata Party and a Member from Haryana Janhit Congress (B.L.) present in the House staged a walk out as a protest against the decision of the Speaker for disallowing the notices of the Calling Attention Motions/Adjournment motion of Shri Anil Vij.

## **XI. ANNOUNCEMENTS**

### **(a) BY THE SPEAKER**

#### **(i) PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Ram Pal Majra, MLA
4. Smt. Kavita Jain, MLA

#### **(ii) Intimation regarding Absence.**

**(i)** The Speaker informed the House that he had received an intimation from Sardar Harmohinder Singh Chattha, Finance Minister, Haryana in which he has expressed his inability to attend the sitting of the House on 24<sup>th</sup> August, 2012 due to his illness.

**(ii)** The Speaker informed the House that he had received an intimation from Km. Sharda Rathore, Chief Parliamentary Secretary, Home, Haryana in which she has expressed her inability to attend the current Session of Haryana Vidhan Sabha, as she is on foreign visit to United Kingdom to attend social ceremony in the family.

**(iii)** The Speaker informed the House that he had received an intimation from Smt. Savitri Jindal, MLA in which she has expressed her inability to attend the Haryana Vidhan Sabha Session on 24<sup>th</sup> August, 2012 due to some urgent personal work.

### **(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in February-March, 2012 and have since been assented to by the Governor:-

#### **FEBRUARY-MARCH SESSION, 2012**

1. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2012.
2. The Maharshi Dayanand University (Amendment) Bill, 2012.
3. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2012.

4. The Kurukshetra University (Amendment) Bill, 2012.
5. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2012.
6. The National Law University Haryana Bill, 2012.
7. The Punjab Vilege Common Lands (Regulation) Haryana Amendment Bill, 2012.
8. The Haryana Panchayati Raj (Amendment) Bill, 2012.
9. The Haryana Appropriation (No.1) Bill, 2012.
10. The Haryana Appropriation (No. 2) Bill, 2012.
11. The Haryana Registration and Regulation of Societies Bill, 2012.
12. The Haryana Private Universities (Amendment) Bill, 2012.
13. The Haryana Rural Development (Amendment) Bill, 2012.
14. The Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill, 2012.
15. The Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill, 2012.
16. The Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill, 2012.

## **XII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Committee met at 11.30. A.M. on Friday, the 24<sup>th</sup> August, 2012 in the Chamber of the Hon'ble Speaker.

The Speaker presented the first Report of the Business Advisory Committee as under :-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 24<sup>th</sup> August, 2012 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 27<sup>th</sup> August, 2012 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Tuesday, the 28<sup>th</sup> August, 2012 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 24<sup>th</sup>, 27<sup>th</sup> and 28<sup>th</sup> August, 2012 be transacted by the Sabha as follows:-

Friday, the 24<sup>th</sup> August, 2012  
(2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.

6. Presentation of Preliminary Report of Committee of the House to examine the Irregularities Committed by Trusts/Societies of family members of Shri Om Prakash Chautala, MLA and extension of time for presentation of the final reports thereon.

Saturday, the 25<sup>th</sup> August, 2012

HOLIDAY

Sunday, the 26<sup>th</sup> August, 2012

HOLIDAY

Monday, the 27<sup>th</sup> August, 2012  
(2.00 P.M.)

1. Questions Hour.
2. (i) Presentation of Supplementary Estimates (First Instalment) for the year 2012-13 and the report of the Estimates Committee thereon.  
(ii) Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2012-13.
3. Legislative Business.

Tuesday, the 28<sup>th</sup> August, 2012  
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Presentation of Report of the Assembly Committee.
6. The Haryana Appropriation Bill, 2012 in respect of Supplementary Estimates (First Instalment) for the year 2012-13.
7. Legislative Business.
8. Any other Business.”

The Health Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

*The motion was put and carried*

### **XIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Health Minister laid papers from Sr. No. 1 to 12 on the table of the House.

### **XIV. (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

The Chairperson of the Committee (Dr.Raghuvir Singh Kadian) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, M.L.A. (now Hon'ble Speaker) against Shri Om Prakash Chautala, M.L.A. who made false statement on the floor of the House on 11<sup>th</sup> March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, M.L.A.

thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, M.L.A. against Shri Om Prakash Chautala, M.L.A. who made false, misleading and incorrect statement on the floor of the House on 11<sup>th</sup> March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11<sup>th</sup> March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iii) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

The Chairperson of the Committee (Dr.Raghuvir Singh Kadian) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, M.L.A. against Shri Om Prakash Chautala, M.L.A. who made categorically incorrect and misleading statement on the floor of the House on 11<sup>th</sup> March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving



employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11<sup>th</sup> March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iv) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

The Chairperson of the Committee (Dr.Raghuvir Singh Kadian) presented the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, M.L.A. (now Hon'ble Speaker) against Shri Om Prakash Chautala, M.L.A. who made false, misleading and incorrect statement on the floor of the House on 6<sup>th</sup> September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6<sup>th</sup> September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**XV. PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF THE HOUSE TO EXAMINE THE IRREGULARITIES COMMITTED BY TRUSTS/SOCIETIES OF FAMILY MEMBERS OF SHRI OM PRAKASH CHAUTALA, M.L.A. AND EXTENSION OF TIME FOR PRESENTATION OF FINAL REPORT.**

The Chairperson of the Committee (Shri Bharat Bhushan Batra) presented the Preliminary Report of Committee of the House to examine the irregularities committed by Trusts/Societies of family members of Shri Om Prakash Chautala, M.L.A.

He also moved -

That the time for the presentation of the final Report to the House be extended up to the last sitting of the next Session.

*The motion was put and carried.*

The Sabha then adjourned till 2.00. P.M. on Monday, the 27<sup>th</sup> August, 2012.

**CHANDIGARH**  
**DATED 24<sup>TH</sup> AUGUST, 2012**

**SUMIT KUMAR**  
**SECRETARY**